FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF IBC SOLAR PROJECTS PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	IBC SOLAR PROJECTS PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	25/09/2012
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	Registrar of Companies- Mumbai I
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE PERSON	U74999MH2012FTC236150
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	**Registered Address:** 707, Lodha Supremus, Senapati Bapat Marg, Lower Parel West, Nr. HDFC BankHouse, Delisle Road, Mumbai, Mumbai, Maharashtra, India, 400013
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	30 March 2026
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	**NAME:** ANAGHA ANASINGARAJU **ADDRESS:** 1-2, AISHWARYA SANKUL, 17 G.A. KULKARNI PATH, OPP. JOSHI'S RAILWAY MUSEUM, KOTHRUD, PUNE – 411038 **Email id:** rp.anagha@kanjcs.com **TELEPHONE NO:** 020-25466265/ 25461561 **REGISTRATION NO:** IBBI/IPA-002/IP-N00247/2017-18/10732 **AFA Valid upto :** 30/06/2027
8.	LAST DATE FOR SUBMISSION OF CLAIMS	29 April 2026

Notice is hereby given that the IBC SOLAR PROJECTS PRIVATE LIMITED has commenced voluntary liquidation on 30 March 2026.

The stakeholders of IBC SOLAR PROJECTS PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 29 April 2026 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Anagha Anasingaraju
Liquidator, IBC Solar Projects Pvt Ltd
Regn. No.: IBBI/IPA-002/IP-N00247/2017-18/10732

Date: 03/04/2026
Place: Pune

SHUBHAM HOUSING DEVELOPMENT FINANCE CO. LTD.

shubham

CIN: U65921DL2010PLC199469 | Tel: +91 124 4212531 | www.shubham.co

Corporate Office: Shubham House, 425, Udyog Vihar, Phase IV, Gurugram-122015

Regd. Office: 608-609, 6th Floor, Block-C Ansal Imperial Tower, Community Centre, Naraina Vihar, New Delhi-110028

NOTICE

Notice is hereby given that the Branch office of Shop No Flat No. 102, 1st Floor, Griraj Heights, Dombivali East, Maharashtra- 421201, will be closed operationally w.e.f. the close of office hours on 02 Jul 2026 for the want of some better opportunities. However, Company shall continue to render its services to its customers from 4th Floor, Above Ambika Hotel, Ramnagar, Dombivali East, Dombivali, Maharashtra - 421201, Should any member of public has further query (ies) in the matter hereof, he/she may please contact us at our customer care, details whereof canbe accessed at www.shubham.col

For and on behalf of the
Shubham Housing Development Finance Company Ltd.
Sd/-
Sanjay Chaturvedi, MD

Place :- Gurugram,
Date :- 02-04-2026

NOTICE

Invitation for Expression of Interest (EOI)
For Assignment of Not Readily Realisable Assets (NRRA)
(Under Insolvency & Bankruptcy Code, 2016 read with Regulation 37A of IBBI (Liquidation Process) Regulations, 2016)

In the Matter of:
Bhattad Marketing & Distribution Limited (In Liquidation)
CIN: U74999MH2016PLC283889

Notice is hereby given that the undersigned invites Expressions of Interest (EOI) from interested parties for assignment of the below-mentioned Not Readily Realisable Assets (NRRA) of Bhattad Marketing & Distribution Limited (in Liquidation) ("Corporate Debtor") in the form of application for avoidable transaction in IA(IBC)/1776/MB/2025 which is pending before Hon'ble NCLT, Mumbai. The assignment shall be on an "As is where is", "As is what is", "Whatever there is" and "Without recourse" basis, in accordance with the provisions of the Insolvency & Bankruptcy Code, 2016 and applicable regulations.

Details of Asset (NRRA)

- All rights under IA (I.B.C)/1776/MB/2025
- Filed under Section 66(1) of the Insolvency & Bankruptcy Code, 2016
- Pending before the Hon'ble National Company Law Tribunal (NCLT), Mumbai Bench
- Amount involved: 10,25,76,017/-
- Reserve Price -10,00,000/-
- Increment Bid : 5,000/-
- EMD of Rs 1,00,000/-

Process Timeline

Particulars	Date
Invitation of EOI	04-04-2026
Last Date for Submission of Eligibility Documents and EMD of Rs. 1,00,000	18-04-2026
Date of Declaration of Qualified Participants	22-04-2026
Last Date for Inspection / Due Diligence	30-04-2026
Last Date for Submission of Offer	03-05-2026

Submission Details

Interested parties may request further details and submit their interest via email:

liq.bhattadmdl@gmail.com

Important Notes

- Further process, terms, and conditions will be communicated to eligible participants after review of EOIs.
- The Liquidator, in consultation with the Stakeholders' Consultation Committee, reserves the right to accept or reject any or all offers without assigning any reason.

Sd/-
Raju Mangilal Marshiya
Liquidator – Bhattad Marketing & Distribution Limited
IBBI Registration No.: IBBI/IPA-001/IP-P-02849/2024-2025/14408
Registered Address: 8, NISARG, A-6, Kumbre Park, Near City International School, Kothrud, Pune, Maharashtra – 411038
Email (IBBI Registered): rmmar73@gmail.com
Case-specific Email: liq.bhattadmdl@gmail.com
AFA Valid Till: 30 June 2026

AMBIT FINVEST PRIVATE LIMITED

AMBIT Finvest
Pragati ke partner

Corporate Off: Kanakia Wall Street, 5th floor, A 506-510, Andheri-Kurla Road, Andheri East, Mumbai-400093

DEMAND NOTICE

Under The Provisions of The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("The Act") and The Security Interest (Enforcement) Rules, 2002 ("The Rules")

The undersigned being the authorized officer of **Ambit Finvest Private Limited** under the Act and in exercise of powers conferred under Section 13 (12) of the Act read with the Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the demand notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of demand notice(s) are extracted herein below:

Name of the Borrower(s)	Demand Notice Date & Amount
1. NGA FITNESS 2. FARZANA RASHID KHAN 3. RASHID JALIL KHAN 4. SANA RASHID KHAN Lan Nos. MUM000000090180	19.01.2026 & Rs. 31,68,480.60/- (Rupees Thirty One Lakhs Sixty Eight Thousand Four Hundred Eighty and Sixty Paisa Only) As On : 09.01.2026

Description Of Immovable Property/Properties Mortgaged

ALL THE PIECE PARCEL OF THE PROPERTY BEING FLAT NO. 212, ADMEASURING 225 SQ. FT. AREA ON 2ND FLOOR, BUILDING NO. 1, OLD SOCIETY KNOWN AS HANUMAN NAGAR/JUHU HANUMAN NAGAR SRA CO-OPERATIVE HOUSING SOCIETY LTD., NEW SOCIETY KNOWN AS SHREE GANESH CO-OPERATIVE HOUSING SOCIETY LTD., CONSTRUCTED ON LAND BEARING CTS NO. 455, 484 (PT) AND 464, HANUMAN NAGAR, BEHIND TATA COMPOUND, S V ROAD, SITUATED AT VILLAGE VILE PARLE, ANDHERI WEST, MUMBAI 400058. BOUNDRIES ARE AS UNDER: EAST : OPEN PLOT, WEST : BUILDING NO. 2, NORTH : OPEN PLOT, SOUTH : INTERNAL ROAD

The borrower(s) are hereby advised to comply with the demand notice(s) and to pay the demand amount mentioned therein and hereinabove within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that AFPL is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property/properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, AFPL shall be entitled to exercise all the rights under Section 13(4) of the Act to take possession of the secured asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. AFPL is also empowered to ATTACH AND/OR SEAL the secured asset(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured asset(s), AFPL also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the AMPL This remedy is in addition and independent of all the other remedies available to AFPL under any other law. The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained/prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of AFPL and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the demand notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Sd/- Anket More, Authorised Officer
Ambit Finvest Private Limited

Date : 03.04.2026. Place: Mumbai

SANDEEP (INDIA) LIMITED

Reg Office: 201, Asmi Dreamz, Cts No. 339-340 (P), SV Road, Goregaon (West), Opp Ratna Hotel, Mumbai: 400062
Website: www.sandeepindia.org, **Email:** info@sandeepindia.org / **Contact:** 9339962236
CIN: L51491MH1982PLC350492

NOTICE OF THE EXTRA-ORDINARY GENERAL MEETING AND REMOTE E-VOTING

Notice is hereby given that the Extra Ordinary General Meeting (EGM) of the Members of M/s. Sandeep (India) Limited ("the Company") is scheduled to be held on Friday, 24th April, 2026 at 11.00 AM at the Registered Office of the Company at 201, Asmi Dreamz, Cts No. 339-340 (P), SV Road, Goregaon (West), Opp Ratna Hotel, Mumbai – 400062 to transact the businesses as set out in the notice convening the EGM ('the Notice').

Pursuant to the provisions of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, and Regulation 44 of Listing Regulations and Secretarial Standards on General Meetings (including statutory modification(s) or re-enactment(s) thereof, for the time being in force), the Company is providing to its members, the facility of remote e-voting (provided by NSDL) in respect of the businesses to be transacted at the EGM. The remote e-voting will commence on Tuesday, 21 st April, 2026 at 9.00 a.m. and end on **Thursday, 23 rd April, 2026 at 5.00 p.m.** The remote e-voting shall not be allowed beyond the said date and time. During this period, the members of the Company holding shares as on the cut-off date, i.e., **17 th April, 2026** may cast their vote electronically. Details of the process and manner of remote e-voting are furnished in the said Notice.

Notice has been sent through electronic mode to those members as on 27 th March, 2026, whose email addresses are registered with the Company / Depositories. Members whose E-mail id is not registered / updated can register / update their e-mail address. The Notice of EGM is also available on the Company's website at www.sandeepindia.org, website of the Calcutta Stock Exchange Limited at www.cse-india.com and on the website of National Securities Depository Limited ("NSDL") at www.evoting.nsdl.com. The notice of EGM has been sent through email to all the members on Tuesday, 1 st April, 2026.

Any person, who acquires shares of the Company and become member of the Company after dispatch of the notice and holding shares as of the cut-off date i.e., **17 th April, 2026.** may approach the Company for issuance of the User Id and Password for exercising their right to vote by electronic means. A person who ceases to be a Member of the Company as on the cut-off date and is in receipt of this notice, shall treat the same for information purpose only. The Company is also offering the facility for voting by way of polling papers at the EGM for the Members attending the meeting, who have not casted their vote through remote e-voting. However, Members who have already casted their votes by remote e-voting prior to the EGM, may attend the EGM but shall not be entitled to vote again. If a Member cast votes by both modes i.e., remote e-voting and polling papers at the EGM, then voting done through remote e-voting shall prevail and vote cast through polling paper shall be treated as invalid.

Mrs. Twinkle Agarwal (Practicing Company Secretary) (Membership No. A52868 CP No. 25605), Practicing Company Secretary has been appointed as the scrutinizer to scrutinize the remote e-voting and voting by ballot in a fair and transparent manner.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at www.evotingindia.com under help section or write an email to evoting@nsdl.com or contact NSDL at their toll free number 1800 222 990.

For **Sandeep (India) Limited**
Sd/-
Rashmi Dalmia
(DIN: 01347367)
Managing Director

Date: 01 st April, 2026
Place: Mumbai

DIVYA AGRO CHEM PRIVATE LIMITED (IN LIQUDIATION)

NOTICE OF SALE OF ASSETS COLLECTIVELY
CIN: U24219MH2009PTC192776 THROUGH E-AUCTION

Regd. Off. At : 9 Queens Lawn Premises CHS Ltd, Plot No. 967, Opp Sony Mony, S.V. Road, Vile Parle (W), Mumbai - 400056.

(Sale under the provisions of Insolvency and Bankruptcy Code, 2016)

Notice is hereby given to the public in general under the provisions of Insolvency and Bankruptcy Code, 2016 and Regulations there under, that the process of sale of Divya Agro Chem Private Limited – In Liquidation (Corporate Debtor/CD) Sale of Assets Collectively forming part of Liquidation Estate formed by the Liquidator, appointed by the Hon'ble NCLT, Mumbai vide order dated December 19,2023 (order received on January 2, 2024) read with order dated October 09th, 2024 is scheduled to take place on Monday, 04th May 2026.

The E-Auction will be conducted on **"AS IS WHERE IS BASIS, AS IS WHAT IS BASIS, WHATEVER THERE IS BASIS AND NO RECOURSE BASIS."**

Sale will be done by the undersigned through E-Auction service provider PSB Alliance Private Limited through portal https://baanknet.com, All the assets are located at the Plot no. A-14, Mahad Industrial Area, Village-Kamble, Raigad- 402 309. Asset Id No. 646 and 668 for search of auction property.

Date and Time of E-auction	Monday, 4th May 2026; From 11:00A.M. to 2:00 P.M.
Last Date and Time for submission of Expression of Interest (EOI) along with supporting documents	Friday, 1st May 2026
Date and Time for Inspection (Assets to be auctioned are located at Mahad, Maharashtra)	Saturday 04th April 2026 to Friday 1st May, 2026 (12 Noon to 4:00 p.m.)
Last date for submission Earnest Money Deposit	Friday, 1st May 2026

Amount in INR

Sr. No.	Description (Assets)	Reserve Price	EMD (approx. 10% of Reserve Price)	Incremental Bid Amount
Block A	Sale of Factory Land & Building with furniture and fixtures	74,30,800	7,43,080	1,00,000

Important Terms and Conditions of E-auction : 1. Earnest Money Deposit (EMD) of the successful bidder shall be forfeited if found ineligible during the auction process.
2. Bidding will be allowed only if EMD prescribed for the respective lot is remitted as per specified timeline.
3. As on the date of issuance of Sale Certificate by the Liquidator, the current operational assets shall be transferred/ deemed to have been transferred subject to terms and condition of E-Auction Process Document.
4. The Registration charges and other applicable taxes/charges if any shall be paid extra by the successful bidder to conclude the sale.
5. Kindly refer to detailed terms and condition to understand the process of bidding thorough 13th E-Auction Process Document.

Important Note: a. The details of all the assets along with any pending legal cases/ on-going litigations if any, are to be mandatorily seen before participating in the auction. The prospective bidders are advised to make their own independent inquiries regarding Corporate Debtor. The Interested Applicants may refer to the complete E-Auction Process Document containing details of terms and conditions of the E-Auction on the website of the E-Auction service provider https://baanknet.com or may directly write an email to cirp.dacpl@gmail.com obtain the same.
b. It is clarified that, this invitation purports to invite prospective bidders and does not create any kind of binding obligation on the part of the Liquidator or the Company to effectuate the sale. The Liquidator has the absolute right to accept or reject any or all offer(s)/bids or adjourn/postpone/cancel the e-Auction or withdraw any property or portion thereof from the auction proceeding at any stage or disqualify any interested party / potential investor / bidder without any liability. Any revision in the sale notice will be uploaded on the website on https://ibbi.baanknet.com/eauctionibbi/auc-listing
c. It is requested to all the bidders to kindly visit the website regularly.

Sd/-
Ms. Palak Swapnil Desai
Liquidator of Divya Agro Chem Private Limited (In Liquidation)
IBBI Regn. No.: IBBI/IPA-001/IP-P01517/2019-2020/12515
IBBI Regn. No.: IBBI/IPA-001/IP-P01517/2019-2020/12515 (AFA valid till 30th June, 2027)
Address: 901, 9th Floor, Park Vistas, Opp. Lallubhai Park, Near MTNL, Andheri (W), Mumbai-400058
Place: Mumbai, Date: 03.04.2026

SUMUKA AGRO INDUSTRIES LIMITED

SUMUKA AGRO INDUSTRIES LIMITED

CIN: L74110MH1989PLC289950
Regd. Office: Shanti Vihar Building No. C-5, Shop 6, Mira Road E, Bhayander East, Thane, Maharashtra, India, 401105
Website: www.sumukaagro.com Email ID: sumukaagro@gmail.com
Phone No.: +91 9137721064

NOTICE OF EXTRA ORDINARY GENERAL MEETING OF THE COMPANY TO BE HELD THROUGH VIDEO CONFERENCING (VC) / OTHER AUDIO VISUAL MEANS (OAVM)

NOTICE is hereby given that the Extra Ordinary General Meeting ("EGM") of the members of the Company will be held on **Monday, 27th April, 2026, at 3.00 p.m. (IST)** through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") without physical presence of the members at a common venue, in compliance with the applicable provisions of the Companies Act, 2013 and the Rules made thereunder ("the Act"), Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") read with General Circular No. 14/2020 dated 8th April, 2020, General Circular No. 17/2020 dated 13th April, 2020, General Circular No.20/2020 dated 5th May, 2020 and General Circular No. 10/2022 dated 28th December, 2022 issued by the Ministry of Corporate Affairs ("MCA") and SEBI Circular dated 5th January, 2023, (Collectively referred to as "Circulars") to transact the business as set out in the Notice of EGM of the Company. Members will be able to attend and participate in the EGM by VC/OAVM only. Members attending the EGM through VC/OAVM will be counted for the purpose of reckoning the quorum under Section 103 of the Act.

In compliance with the aforesaid Circulars the Company has sent Notice of EGM by electronic mode only, on Thursday, 2nd April, 2026 to all the members whose email addresses are registered with the Depository Participants up to Friday, 27th March, 2026.

The Notice of the EGM can be downloaded from the Company's website at www.sumukaagro.com and website of the stock exchange, i.e., BSE Limited at www.bseindia.com and website of National Securities Depository Limited ("NSDL"), i.e., www.evoting.nsdl.com.

REMOTE E-VOTING AND E-VOTING AT THE EGM

Pursuant to Section 108 of the Act read with Rule 20 of the Companies (Management & Administration) Rules, 2014, Regulation 44 of the Listing Regulations and Secretarial Standard on General Meetings, the Company has engaged services of NSDL for providing remote e-voting facility prior to EGM ("remote e-voting"). Additionally, the Company, through NSDL is providing the facility of voting through e-voting system during the EGM ('e-voting').

Cut-off date for e-voting	Monday, 20th April, 2026
Commencement of Remote e-voting	9:00 a.m. (IST) on Wednesday, 22nd April, 2026
Conclusion of Remote e-voting	5:00 p.m. (IST) on Sunday, 26th April, 2026

Members who will be present at the EGM through VC/OAVM and who have not cast their vote by remote e-voting, will be eligible to exercise their right to vote during the EGM. Members who have cast their vote by Remote e-voting prior to the EGM may also attend and participate in the EGM but shall not be entitled to cast their vote again.

Accordingly, members may cast their votes through remote e-voting and e-voting at the EGM by following the instructions mentioned in the Notice. Once the vote on a Resolution is cast by the Member, he/she shall not be allowed to change it subsequently.

The Company has appointed Mr. Brajesh Gupta (Membership No. A33070)) Practicing Company Secretary to act as a Scrutinizer for monitoring remote e-voting process and e-voting at the EGM in fair and transparent manner. The results of e-voting shall be declared within two working days from conclusion of the EGM. The results declared along with the Scrutinizer's Report shall be communicated to the Stock Exchange and will be placed on the website of the Company at www.sumukaagro.com.

Members will be able to attend the EGM through VC/OAVM facility provided by using NSDL's Remote e-voting login credentials and by following the instructions mentioned in the Notice.

Any person, who acquires shares of the Company and becomes a Member of the Company after dispatch of the Notice and is holding shares as of the cut-off date i.e., Monday, 20th April, 2026 may obtain the login ID and password by sending a request at evoting@nsdl.com. However, if he/she is already registered with NSDL for remote E-voting then he/she can use his/her existing User ID and password for casting the vote.

Members who need assistance before or during the EGM, can contact NSDL helpdesk by sending a request at mail to: evoting@nsdl.com or call at 022 - 4886 7000.

Members are requested to carefully read all the Notes set out in the Notice of the EGM and in particular, instructions for joining the EGM, manner of casting vote through Remote e-voting or through e-voting during the EGM.

For **Sumuka Agro Industries Limited**
Sd/-
Shaili Vijaybhai Patel
Whole-time Director & CFO
DIN - 07836396

Date: 2nd April, 2026
Place: Thane

PBM POLYTEX LTD.

CIN : L17110GJ1919PLC000495
Regd. Office : Opp. Station, Post : Petlad - 388 450, Dist : Anand, Gujarat.
Phone : (02697) 224001, **Fax :** (02697) 224009,
Website : www.pbmpolytex.com, **Email ID :** pbm@patodiagroup.com

NOTICE TO SHAREHOLDERS
Special Window for Re-lodgment of Transfer Requests of Physical Shares

NOTICE is hereby given that pursuant to SEBI Circular **HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated January 30, 2026,** full details and procedures for special window of transfer is available on the Company's website.

For quick access, please scan the QR code below :

By order of the Board,
For PBM Polytex Limited
Sd/-
Gopal Patodia
Managing Director
(DIN : 00014247)

Date : 02.04.2026
Place : Petlad

KIFS HOUSING FINANCE LIMITED

Registered Office : 6th Floor, KIFS Corporate House, Beside Hotel Planet Landmark, Near Ashok Vatika, BRTS, ISKON - Ambli Road, Bodakdev, Ambli, Ahmedabad, Gujarat - 380054.
Corporate Office: C-902, Lotus Park, Graham Firth Compound, Western Express Highway, Goregaon (East), Mumbai - 400063, Maharashtra, India, **Ph.No.:** +91 22 61796400, **E-mail:** contact@kifshousing.com
Website: www.kifshousing.com **CIN : U65922GJ2015PLC085079 RBI COR: DOR-00145**

Appendix IV Symbolic Possession Notice (For Immovable Property)

Whereas, the undersigned being the authorized officer of Kifs Housing Finance Limited (KHFL) under the Secritisation and Reconstruction of Financial Assests and Enforcement of Security Interest Act 2002 and in exercise of power conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by Authorized Officer of the Company to the Borrower(S) / Guarantor(S) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice here by given to the Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken possession of the property described here in below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The Borrowers attention is invited to provision of sub-section (8) of section13 of the Act, in respect of time available, to redeem the secured assets. The Borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the change of KIFS for an amount as mentioned herein under with the interest thereon

Sr. No.	Name of Borrowers/ Guarantors & Date of NPA	Demand Notice/Date Amt.Outstanding / Branch LAN	Detail of Secured Assets:	Possession Notice Date / Type
1	1. Rakesh Kumar Verma (Applicant) 2. Geeta Verma (Co-Applicant) NPA : January 08, 2026	Demand Notice Date : January 21, 2026 O/s.: Rs. 1166322/- Branch / LAN : KALYAN / 1040838/ LNHLKAL005878	Flat No 302 3rd Floor Na Shree Datta Niwas Na House No. 0297 Karave Village Seawood Near Bank of India Karave Village Seawood Karave Police Station Thane Maharashtra India 400706 **Boundaries as Per Sale Deed: East**-6 Mtrs Wide Road, **West**-House No. 427, **North**-House No. 297/001, **South**-House No.427 **As per Site : East1**-6 Mtrs Wide Road, **West1**-House No. 427, **North1**- Plot No. A-57, **South1**- House No. 427	Symbolic March 31, 2026
2	1. Amita Suprit Jadhav (Applicant) 2. Suprit Ramesh Jadhav (Co-Applicant) NPA : January 08, 2026	Demand Notice Date : January 21, 2026 O/s.: Rs. 704248/- Branch / LAN : BOISAR / 1040658/ LNHLBOI005567	Room No. 204, 2nd Floor, A Wing Parvati Residency Haji Malang Road Landmark Near Anmolgarden Nandivli Thane Kalyan Maharashtra 421306 **Boundaries as Per Sale Deed: East**- Building No.3 A Wing, **West**-Flat No.205, **North**-Flat No.203, **South**-Building No.2 B Wing **As per Site : East1**-Marginal Space, **West1**- Lobby, **North1**- Road, **South1**-Marginal Space	Symbolic March 31, 2026

SATUTORY NOTICE TO BORROWERS/GUARANTOS

Borrower(s)/Guarantor's are hereby put to caution that the property may be sold at any time herein after by way of public auction/ tenders and as such this may also be treated as a notice under Rule 6, 8 & 9 of Security (interest) Enforcement Rules, 2002. The detailed inventory and Panchnama could not be recorded due to obstructions as such property has been photographed.

DATE : 03.04.2026 | PLACE : MUMBAI **Sd/- Authorised Officer, KIFS Housing Finance Ltd.**

AUTHUM INVESTMENT & INFRASTRUCTURE LIMITED

Regi.Off.: 707, Raheja Centre, Free Press Journal Road, Nariman Point, Mumbai-21. Ph.:(022) 6747 2117
Fax: (022)67472118 **E-mail:** info@authum.com. **Branch Office** at C 246/6, Vallabh Nagar, Raipur, Chhattisgarh – 492001

POSSESSION NOTICE (As per Rule 8(2) of Security Interest (Enforcement) Rules, 2002)

1. Whereas the undersigned being the Authorised officer of the Authum Investment & Infrastructure Limited ("AIIL") (Resulting Company pursuant the demerger of lending business from Reliance Commercial Finance Limited ("RCFL") to AIIL vide NCLT order dated 10.05.2024, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notices dated 30/12/2026 calling upon the borrowers/co-borrowers/guarantors/mortgagors **Triveni Developer, Mihir Jethwa & Ashok Arvindbhai Jethava** to repay the amount mentioned in the notice being **Rs.17,00,00,000/- (Rupees Seventeen Crore Only)** with further interest and costs within 60 days from the date of receipt of the said notices.

2. The borrowers/co-borrowers/guarantors/mortgagors having failed to repay the amount, notice is hereby given to them and the public in general that the undersigned has taken **POSSESSION** of the property described herein below in exercise of powers conferred on him/her under under sub-section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 rules on this **17th day of March of the year 2026.**

3. The borrowers'/co-borrowers'/guarantors'/mortgagors' attention is invited to provisions of sub -section (8) of section 13 of the Act, in respect of time available, to redeem secured assets.

4. The Borrower/ Co-Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Authum Investment & Infrastructure Limited for an amount of **Rs. 17,00,00,000/- (Rupees Seventeen Crore Only)** and interest thereon.

DESCRIPTION OF IMMOVABLE PROPERTY

Project Triveni Contour All That Piece And Parcel Of Land Survey No. 26. Hissa No. 1 (Part), And Hissa No. 2 (Part) Corresponding To CTS No. 544b, 544B/1 & 544B/2, Admeasuring 2177sq. Yards I. E. 1849 Sq. Mtrs. Situated At Village-Kanheri, Taluka Borivali. On or Towards the North: River Park Apartment, On or Towards the South: Ashok Tower, On or Towards the East: Kulupwadi Road, On or Towards the West: Shiv Krupa Chsl.

List of Unit Mortgage:

Sr. No.	Building Number	Flat identification no.	Area of Flat per sq ft
1	A	A-601	714
2	A	A-1601	540
3	A	A-1602	380
4	A	A-1701	540
5	A	A-1702	380
6	A	A-1801	540
7	A	A-1802	380
8	A	A-1901	540
9	A	A-1902	380
10	A	A-2001	540
11	A	A-2002	380
12	A	A-2101	540
13	A	A-2102	380
14	B	B-701	714
15	B	B-1504	584
16	B	B-1601	417
17	B	B-1602	303
18	B	B-1604	584
19	B	B-1704	584
20	B	B-1801	417
21	B	B-1803	641
22	B	B-1804	584
23	B	B-1901	417
24	B	B-1902	303
25	B	B-1903	641
26	B	B-1904	584
27	B	B-2001	417
28	B	B-2002	303
29	B	B-2003	641
30	B	B-2004	584
31	B	B-2101	417
32	B	B-2102	303
33	B	B-2103	641
34	B	B-2104	584

Dated : 17.03.2026 / Place : Mumbai **Authorized Officer, Authum Investment & Infrastructure Limited**

Motilal Oswal Home Finance Limited

Regd. Office: Motilal Oswal Tower, Rahimtullah Sayani Road,Opp. Parel ST Depot, Prabhadevi, Mumbai - 400 025, CS : 8291889898 **Website**: www.motilaloswalhf.com, **Email:** hfquery@motilaloswal.com

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY/IES)
(UNDER RULE 8 (1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002)

Whereas the undersigned being the authorized officer of Motilal Oswal Home Finance Limited, (Formally known as Aspire Home Finance Corporation Ltd), under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned hereunder calling upon the following borrowers to repay the amount mentioned in the notice being also mentioned hereunder within 60 days from the date of receipt of the said notice.

The following borrowers having failed to repay the amount, notice is hereby given to the following borrowers and the public in general that undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the date mentioned hereunder.

Sr No	Loan Agreement No. / Name Of The Borrower / Co Borrower/Guarantor	Date of Demand Notice & Outstanding	Date Of Possession Taken	Description Of The Immovable Property : All That Part And Parcel Of Proprty Consiting Of Property Address
1	**LXPAL00216-170041124 Borrower: Ravi Owanna Koli Co-Borrower: Nagamma Ravi Kori**	**07-03-2025 For Rs.925280/-**	30-03-2026	Room No.B/ 201 2Nd Floor Sr No.161(New) 406 (Old) Hissa No.2/2 Ad Measuring 27.88 Sq.Mtr.,Shree Sairaj Apt Chandansar Rd Gasskopri Virar(E) Dist.Palghar 0 0 Virar 401303 Vasai Palghar Maharashtra
2	**LXPAL00115-160017558 Borrower: Amit Anant Jadhav Co-Borrower: Anant Bhiva Jadhav**	**11-11-2025 For Rs.981354/-**	30-03-2026	Flat No . 406, 4 Th Floor, Admeasuring 38.56 Sq.Mtrs, H- Wing, Shree Ganesh Residency, Village More, Moreshwar Vidyalaya, Survey No 188, 192, 194, 195, Hissa No 19(Pt) 20,21,22, Maharashtra- 401209.
3	**LXKAL00316-170033259 Borrower: Sunil Sakharam Patil Co-Borrower: Reshma Sunil Patil**	**04-05-2019 For Rs.905475/-**	31-03-2026	Flat No 001 Ground Flr. Shree Ganesh Plaza House No. 15 Village Kole Dombivali I 421202 Thane Maharashtra

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of Motilal Oswal Home Finance Limited for an amount mentioned herein above and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Place : Maharashtra
Date : 03.04.2026

Sd/-,Authorized Officer
(Motilal Oswal Home Finance Limited)

BANK OF BARODA

बैंक ऑफ़ बड़ौदा
Bank of Baroda

Regional Stressed Asset Recovery Branch: MMWR, 6th floor, Baroda House, Behind Dewan Shopping Centre, SV Road, Jogeshwari(W) Mumbai - 400102,
E-Mail: sarmmw@bankofbaroda.co.in

Sale Notice For Sale Of Immovable Properties "APPENDIX- IV-A [See proviso to Rule 8 (6) and 9(1)]

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 6 (2) & 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s), Mortgagor(s) and Guarantor(s) that the below described immovable property mortgaged / charged to the Secured Creditor, possession of which has been taken by the Authorized Officer of Bank of Baroda, Secured Creditor, will be sold on "As is where is", "As is what is" and "Whatever there is" basis for recovery of dues in below mentioned account/s. The details of Borrower/s / Mortgagor / Guarantor/s / Secured Asset/s / Dues / Reserve Price / e-Auction date & Time, EMD and Bid Increase Amount are mentioned below-

Sr. No.	Name & address of Borrowers / Guarantor / Mortgagors	Description of the immovable property with known encumbrances, if any	Total Dues	Date & Time of E-auction	(1) Reserve Price (2) EMD (3) Bid Increase Amount (Rs. in lakhs)	Status of Possession (Constructive / Physical)	Property Inspection Date
1.	**Mr. Lakhbir Bhatti Sing (Borrower)** A-403, 4th Floor, Gladioli CHS Ltd, Panch Marg, Off Yari Road, Versova, Andheri West, Mumbai - 400101, **Also At:** 2B-705, Panchtantra, Yari Road, Opp Fisheries Education, Versova, Andheri West, Mumbai - 400101, **Also At:** Sea Crest Building No.1, Flat No.104, Opp Nana Nani Park , Seven Bunglows, Versova, Andheri West - 400061.	All that Bunglow/Row House Cottage No. 120 admeasuring approximately 63.76 sq.mtrs carpet are equivalent to 686.31 Sq. Feet carpet area together with the exclusive use of the land appurtenant thereto admeasuring about 180.04 Sq.mtrs as more particularly bearing Survey no. 84, Hissa No. 7 and Survey No. 90A, Hissa No. 8, Village Harne, Taluka. Dapoli, District. Ratnagiri. (Mortgaged by : Mr. Lakhbir Bhatti Sing)	Rs.68.02 Lakhs as on 13-07-2017 + unapplied interest and other charges from thereon	04-05-2026 14:00Hrs to 18:00Hrs	**1) Rs. 22.00 2) Rs. 2.20 3) Rs. 0.25**	Physical	**28-04-2026**
		All that Bunglow/Row House Cottage No.121 admeasuring approximately 63.76 sq.mtrs carpet are equivalent to 686.31 Sq. Feet carpet area together with the exclusive use of the land appurtenant thereto admeasuring about 180.04 Sq.mtrs as more particularly bearing Survey No. 84, Hissa No. 7 and Survey No. 90A, Hissa No. 8, Village Harne, Taluka. Dapoli, District. Ratnagiri (Mortgaged by: Mr. Lakhbir Bhatti Sing)		04-05-2026 14:00Hrs to 18:00Hrs	**1) Rs. 22.00 2) Rs. 2.20 3) Rs. 0.25**	Physical	**28-04-2026**

For detailed terms and conditions of sale, please refer/visit to the website link https://www.bankofbaroda.in/e-auction and online auction portal Baanknet.com. Also, prospective bidders may contact the Authorised officer on Mobile 8197230907.

Date: 01-04-2026
Place: Mumbai

Sd/-
Authorized Officer,
BANK OF BARODA

NOTICE

NOTICE is hereby given that the Certificate(s) for **Equity 200 Shares** face value **Rs.10/- each** having Folio No. 11060277, Certificate Nos: 177907, bearing Distinctive Nos: **38594088 – 38594287** of **ULTRATECH CEMENT LTD** registered in the name(s) of **NANIK S BHAGIA** and **SAROJINI N BHAGIA** has/have been lost or misplaced and the undersigned has/have applied to the Company to issue Duplicate Certificate(s) for the said shares. Any person who has/have any claim in respect of the said share certificates should lodge such claim with the Company at its Registered Office ULTRATECH CEMENT LTD, B Wing, Ahura Centre, 2nd Floor, Mahakali Caves Road, Andheri East, Mumbai, Maharashtra, 400093. within 15 days of the publication of this notice, after which no claim will be entertained and the company will proceed to issue Duplicate Share Certificate(s).

Date: 02.04.2026

Sd/-
Name(s) of Shareholder(s)
NANIK S BHAGIA and SAROJINI N BHAGIA

Tinna Finex Limited

Regd Office No :11 Wood Villa 2nd Avenue. Bandh Road Chandan Haula. New Delhi-110074
CIN:U65910DL1990PLC041750

NOTICE — PUBLIC OFFER TO PURCHASE EQUITY SHARES

(Pursuant to BSE Order No. LIST/COMP/AS/839/2017-18 dated 29th December, 2017)
(As required under the Companies Act, 2013 and SEBI Regulations)

- **Company Name** : Tinna Finex Limited
- **BSE Order Reference** : Order No. LIST/COMP/AS/839/2017-18 dated 29th December, 2017
- **Type of Securities** : Fully Paid-up Equity Shares
- **Offer Price** : Rs. 15/- (Rupees Fifteen Only) per Equity Share (fixed by BSE Ltd.)
- **Purchasers (Promoter Group)** : Mr. Akshay Sekhri, Mr. Ronak Sekhri, Mr. Kkunal Sekhri & Mr. Karan Sekhri (through their respective companies/ entities)
- **Offer Open Date** : 10/04/2026
- **Offer Close Date** : 31/03/2027
- **Source of Funds** : Funds of Promoter Group — NOT from Company's own funds
- **Mode of Payment** : NEFT / RTGS / Account Payee Cheque / DD within 21 working days
- **Eligibility** : Public Shareholders holding shares in DEMAT form only

IMPORTANT NOTE : Shareholders holding shares in physical form are NOT eligible. They must first dematerialise their shares through their Depository Participant (DP) before the Offer closing date.

HOW TO TENDER : (1) Ensure shares are in Demat form. (2) Fill and submit Tender Form (available at Registered Office or RTA). (3) Initiate off-market transfer to designated Demat account of Promoter Group. (4) Consideration of Rs. 15/- per share will be credited to registered bank account within 21 working days.

TAX NOTE : Shareholders are advised to consult their tax advisors for capital gains tax implications.

FOR QUERIES & DOCUMENTS : Contact the Compliance Officer / Company Secretary at the Registered Office: No 11, Wood Villa, Iind Avenue, Bandh Road, Chandan Haula, South Delhi, Delhi-110074 | Email: duraflexservices480@gmail.com | Documents available for inspection on all working days between 11:00 AM – 1:00 PM up to Offer closing date.

For and on behalf of the Promoter Group / Tinna Finex Limited

VIJAY SEKHRI (DIN: 00090946) **ANIL SEKHRI (DIN: 00091055)**
Whole-time Directors

Date: 03rd April 2026 **Place : Delhi**

CLASSIFIEDS

PERSONAL

THANKS GIVING

HOLY Spirit Thou who makes me See Everything and Shows me the way to Reach My Ideals, you who gives me the Divine Gift to forgive and forget the Wrongs that is done unto me and who is in all instances of my life with me I in this short Dialogue want to thank you for everything and confirm once more that I do not want to be Separated from you, no matter how great the, material desire may be I want to Be with you and my loved ones in your perpetual glory forever Amen – ZDS

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FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF IBC SOLAR PROJECTS PRIVATE LIMITED

1.	**Name of Corporate Person**	**IBC SOLAR PROJECTS PRIVATE LIMITED**
2.	Date of incorporation of Corporate Person	25/09/2012
3.	Authority under which Corporate Person is incorporated /registered	Registrar of Companies- Mumbai I
4.	Corporate identity number / limited liability identity number of Corporate Person	U74999MH2012FTC236150
5.	Address of the registered Office and Principal office (if any) of Corporate Person	**Registered Address:** 707, Lodha Supremus, Senapati Bapat Marg, Lower Parel West, Nr. HDFC BankHouse, Delisle Road, Mumbai, Mumbai, Maharashtra, India, 400013
6.	Liquidation commencement date of Corporate Person	**30 March 2026**
7.	Name, address, email address, telephone number and the registration number of the Liquidator	**Name: ANAGHA ANASINGARAJU** **Address:** 1-2, Aishwarya Sankul, 17 G.A. Kulkarni Path, Opp. Joshi's Railway Museum, Kothrud, Pune – 411038 **Email:** rp.anagha@kanjcs.com **Telephone No.:** 020-25466265/ 25461561 **Regn.No:** IBBI/IPA-002/IP-N00247/2017-18/10732 **AFA Valid upto:** 30/06/2027
8.	Last date for submission of claims	**29 April 2026**

Notice is hereby given that the **IBC SOLAR PROJECTS PRIVATE LIMITED** has commenced voluntary liquidation on **30 March 2026.**

The stakeholders of **IBC SOLAR PROJECTS PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before **29 April 2026** to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Anagha Anasingaraju
Liquidator, IBC SOLAR PROJECTS PRIVATE LIMITED
Regn. No.: IBBI/IPA-002/IP-N00247/2017-18/10732

Date: 03/04/2026
Place: Pune